

(c) whether Government are aware that a large number of such fake companies disappear with huge amount every year;

(d) the number of such cases which came to the knowledge of Government and the action taken against them; and

(e) the steps being taken to check the illegal companies running in the country ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) According to Reserve Bank of India there were 2076 Companies classified as Conventional Chit Fund Companies, in existence as on 30th September, 1985.

(b) to (e). Government are aware that some of the these Conventional Chit Fund Companies have been resorting to unfair methods in the conduct of chit fund schemes. It was with a view to regulate the activities of these Companies and matters connected therewith, the Central Government enacted the Chit Funds Act, 1982 (40 of 1982). The administration of this Act has been left with State Governments. The Act has been brought into force in 10 State Governments/Union Territories. Reserve Bank of India is pursuing vigorously with other State Governments and Union Territories for bringing the Act into force in those States/Union Territories also.

Scheme to Develop Tourism in Kerala in Seventh Plan

998. **SHRI T. BASHEER :** Will the Minister of PARLIAMENTARY AFFAIRS AND TOURISM be pleased to state :

(a) whether any scheme has been envisaged by Government to develop tourism in Kerala during the Seventh Five Year Plan;

(b) if so, the details thereof; and

(c) if not, the reasons therefor ?

THE MINISTER FOR PARLIAMENTARY AFFAIRS AND TOURISM (SHRI H.K.L. BHAGAT) : (a) and (b). In

the 7th Five Year Plan the State Government has made a provision of Rs. 9.00 crores for the development of tourism in Kerala. The State Government propose utilising these funds on schemes involving development of inter waterways, water sports and provision of tourism infrastructure all over the State with specific reference to the beaches and identified centres of tourism importance. Schemes received from the State Government by the Central Department of Tourism for financial assistance will be considered on merits according to the Department's guidelines.

(c). Does not arise.

Restriction on Import of Groundnut Extracts from India by U.K. Government

999. **SHRI MUKUL WASNIK :** Will the Minister of COMMERCE be pleased to state :

(a) whether Government of United Kingdom have virtually banned the import of groundnut extracts since August, 1982 by fixing a very low aflatoxin limit of 0.05 mg. per kg. for all groundnut and its diversities used as ingredients in animal feed-stuff; and

(b) if so, the action taken by Government to resolve the aflatoxin problem and avoid long term harm to the country's interest ?

THE MINISTER OF COMMERCE (SHRI ARJUN SINGH) : (a) The fixation of very low aflatoxin limit by the British Government of 50 parts per billion for all groundnut and its derivatives used as ingredients in animal feed stuff imported from all origins, has practically led to a stoppage of exports of groundnut extractins from India.

(b) Government has taken up the matter with the British Government with a view to exploring the possibilities of resolving the problem.